

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/1122/2019

HYDERABAD, this the 20th day of December, 2019

Hon'ble Mr. B.V. Sudhakar, Admn. Member



Tak. Thippanna,
S/o. late Sri T. Ambadas,
(Ex-GDS Pkr, Damargidda S.O.),
Aged about 34 years,
R/o. Damargidda, Damargidda Mandal,
Mahabubnagar District 6 509 407,
Telangana State.

... Applicant

(By advocate: Mr. G. Jaya Prakash Babu)

Vs.

1. Union of India rep. by
its Secretary,
Ministry of Communication &
Information Technology,
Dept. of Post, Dak Bhavan,
Sansad Marg,
New Delhi 6 110 001.
2. The Chief Post Master General,
Telangana Circle,
Abids, Hyderabad 6 500 001.
3. Post Master General,
Hyderabad Region,
Hyderabad.
4. Sr. Superintendent of Post Offices,
Mahabubnagar Division,
Mahabubnagar 6 509 001.
5. Inspector of Post,
Narayanapet Sub Division,
Narayanapet 6 509 210.

... Respondents

(By advocate: Mr. D. Satyaveer,
Addl. CGSC)

O R D E R (ORAL)**Hon'ble Mr. B.V. Sudhakar, Admn. Member**

2. Heard both side learned counsel.
3. Learned counsel for the applicant has drawn the attention of this Tribunal to the impugned order dated 24.06.2015, rejecting the request of the applicant for compassionate appointment. A primary reading of the impugned order does indicate that it is not a reasoned order. The reasons for rejection have not been indicated in the said order. Learned counsel for the applicant made a fair submission that the respondents shall issue a well reasoned and speaking order, citing the reasons as to why the case of the applicant was rejected.
4. In view of the submission made by the learned counsel for the applicant, the Tribunal is of the view that the respondents need be directed to issue a well reasoned order stating the reasons for rejection of the case of the applicant for compassionate appointment so that the applicant knows as to why his case was rejected, and in case there is any grievance, he shall always have the scope to revert to the Tribunal. Therefore, the respondents are directed to issue a speaking and well reasoned order, within a period of eight weeks from the date of receipt of a copy of this order.
5. The O.A. is accordingly disposed of. No order as to costs.

***(B.V. SUDHAKAR)*
ADMN. MEMBER**

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